## CENTRAL ADMINISTRATIVĖ TRIBUNAL

## CALCUTTA BENCH

MA.150 of 1998 (OA.825 of 1992)

Date of Order: 15.5.98.

Present: Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman.
Hon'ble Mr.S.Dasgupta, Administrative Member.

D. C. BARMA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.P.B.Misra, counsel. For the respondents: NONE.

Heard on: 15.5.98.

## RDER

## S.N.Mallick, V.C.

We have heard the ld.counsel appearing for the applicant in this Misc.Application containing the prayer for amendment and of the prayers as well as the facts and the grounds taken in the Original Application. None has appeared for the respondents although copy has been served upon them.

After hearing the ld.counsel appearing for the petitioner, we are of the view that such amendment is necessary to decide the real controversy between the parties and as such, it is allowed. The Original Application be amended accordingly and the instant Misc.Application be treated as part of the Original Application.

M.A. stands disposed of accordingly.

Supplementary Reply after the mmendment, be put in within 4 weeks and supplementary rejoinder, if any, to be filed within 2 weeks thereafter.

(S.Dasgupta)
Member(A)

(S.N.Mallick) Vice-Chairman.